

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF EON ELECTRIC LIMITED RELEVANT PARTICULARS		
1.	Name of corporate debtor	EON ELECTRIC LIMITED
2.	Date of incorporation of corporate debtor	06/11/1989
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi & Haryana
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L31200HR1989PLC035580
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: House No. 1048, Sector-14, Sonapat, Haryana-131001 Office other than Reg. Off.: (1) Plot No. 10, Sector-4, SIDCUL Haridwar, Uttarakhand- 249403 (2) C-81, 2 nd Floor, Hosiery Complex, Phase - 2, Noida - 201305, UP IN
6.	Insolvency commencement date in respect of corporate debtor	13.10.2020 However, the Order of the Hon'ble National Company Law Tribunal was received by the Interim Resolution Professional on 17.10.2020
7.	Estimated date of closure of insolvency resolution process	15.04.2021 (180 days commencing from 17.10.2020)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vishva Deep Sharma IBBI/IPA-001/IP-P01017/2017-18/11668
9.	Address and e-mail of the interim resolution professional, as registered with the Board	4/4, Ground Floor, East Patel Nagar, New Delhi, National Capital Territory of Delhi-110008 videeco@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	4/4, Ground Floor, East Patel Nagar, New Delhi, National Capital Territory of Delhi-110008 irp.eonelectric@gmail.com
XC11.	Last date for submission of claims	30.10.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N. A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: http://www.ibbi.gov.in/home/downloads (b) N.A

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of a corporate insolvency resolution process of Eon Electric Limited on 13.10.2020. (Order received by Interim Resolution Professional on 17.10.2020).

The creditors of Eon Electric Limited are hereby called upon to submit their claims with proof on or before 30.10.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, (NOT APPLICABLE) shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 (NOT APPLICABLE) to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 19.10.2020
Place: New Delhi

Vishva Deep Sharma
Reg. No: IBBI/IPA-001/IP-P01017/2017-18/11668
4/4, Ground Floor, East Patel Nagar, New Delhi
National Capital Territory of Delhi-110008
Email: videeco@yahoo.co.in
Mob: 9810003607

